

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 09
CP (IB) No.46/BB/2023

IN THE MATTER OF:

M/s. Fujiyama Power Systems Pvt. Ltd. ... Petitioner
Vs.
M/s. ITI Ltd. ... Respondent

Order under Sections 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Sanyam Jain, Adv.
For the Respondent : Shri Ricab Chand, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. It is noticed that during the hearing on 19.03.2024, learned Counsel for the Respondent has requested for two weeks' time finally to report the settlement status. Pursuant to the same, during the course of hearing, both the learned Counsels have reported that the matter is settled between the Parties herein. Therefore, Ld. Counsel for the Petitioner seeks permission to withdraw this Petition with liberty.
3. Considering the aforesaid submissions, the instant Company Petition bearing **CP (IB) No.46/BB/2023 is hereby dismissed as withdrawn.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)